

To,
The Hon'ble Principal Bench,
National Green Tribunal,
Delhi

Respected Sir,

I am writing to bring to your attention a grave environmental concern in Rewari district, related to **OA 627/2022**. The untreated water from various Sewage Treatment Plants (STPs) is being discharged continuously into Sahabi Barrage, Masani, Rewari, resulting in:

- Greenish water in the Sahabi area
- Foul smell from stagnant water

Despite this, the concerned department claims the water is clean, which is shocking and unacceptable. This issue has already been brought before the Hon'ble Court, and immediate action is imperative to address this environmental hazard.

I request that you take immediate steps to:

1. Stop the discharge of untreated water from STPs into Sahabi Barrage.
2. Ensure proper treatment of wastewater before releasing it into the environment.
3. Conduct regular water quality monitoring and make the reports public.
4. Take punitive action against responsible officials and departments for their negligence and misleading claims.

Thank you for your prompt attention to this critical matter.



Regards

Parkash Yadav S/o Fateh Singh

VPO-Kharkhara

Distt-Rewari (HR)

Pin-123106

Mobile-9992311515

Email-Parkashyadav1515@gmail.com





After PHED claims samples from STPs' passed test, complainant raises eyebrows

Says water accumulated in the Sahabi river area is still conspicuously dirty

RAVINDER SAINI
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After the Public Health and Engineering Department (PHED) claimed that the samples from four sewage treatment plants (STPs) on the Nasai Ji road, Kaluwas and Kharkara villages in the district contained extraneous matter within permissible limits, the complainant has questioned the process.

The local PHED office had recently submitted a report to the National Green Tribunal (NGT) in connection with a complaint, alleging that untreated water was being released by the STPs in the open was leading to the contamination of groundwater.

As per the report, the samples of water taken from the tubewells of various villages in the district and canal-based water works have also been found fit for drinking.

The PHED authorities have now urged the NGT to direct the Haryana State Pollution Control board (HSPCB) to withdraw the prosecution



Water released by the STPs accumulated on the Sahabi riverbed in Rewari. TRIBUNE PHOTO

and not impose environmental compensation on it.

Prakash Yadav of Kharkara village had claimed that the sewage from various STPs was being discharged on to hundreds of acres of the dried-up Sahabi riverbed near Kharkhara and Khaliawas on the Delhi-Jaipur NH.

"The consequent waterlogging has led to contamination of groundwater. The stagnated dirty water has also destroyed trees and other vegetation in the area. It will also render the land infertile if preventive action is not taken. Residents

of Kharkhara, Khaliawas, Bhatsana, Tataroop, Nikhri, Masani, Rasgan, Dungerwas, Titherpur, Alawalpur and Dharuhera areas that are located near the site have become vulnerable to water-borne diseases," he claimed.

Yadav said the case had been pending before the NGT for over 1.5 years. "Samples of the STPs had been taken multiple times. The samples were found exceeding permissible limits last year and the HSPCB had also slapped environmental compensation on the PHED for

that," he added.

"The fresh samples were not taken in my presence, so I will re-approach the NGT for re-sampling as the water accumulated at the Sahabi river area still seems to be dirty and it emanates a foul smell. I will also request the NGT to direct local officials of the HSPCB to inspect the area again," he added.

Neither HSPCB Regional Officer Harish Sharma nor PHED Executive Engineer Ravinder could be contacted despite repeated attempts to get their comments.

